CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00291/2020

Dated Monday the 9th day of March Two Thousand Twenty

CORAM: HON'BLE MR. T. JACOB, Member (A)

G. Anjalai 8-1-8, Main Road M. Vadipatti B.O., Pattiveeranpatti – 624 211 Nilakottai Taluk Dindigul District.

... Applicant

By Advocate M/s R. Malaichamy

Vs.

0

- 1. Union of India
 Rep. by the General Manager
 Postal Accounts and Finance
 Tamil Nadu Circle
 Ethiraj Salai, Chennai 600 008.
- The Senior Superintendent of Post Offices Dindigul Division
 Dindigul – 624 001.
- 3. The Assistant Superintendent of Post Offices Nilakottai Sub Division Kodairoad R.S. - 624 206.

... Respondents

By Advocate Mr. G. Dhamodaran

ORAL ORDER

(Pronounced by Hon'ble Mr. T. Jacob, Member(A))

Heard. The applicant has filed this OA seeking the following reliefs:

- "i. To direct the 1st respondent to sanction the family pension to the applicant and also pay the arrears of family pension with interest at the GPF rate to her; and
- ii. To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case."
- 2. It is submitted that the applicant's husband was working in the 2nd respondent division as Postman and retired from service on 30.11.2006. Thereafter, he expired on 23.11.2015. The applicant made several representations for grant of family pension which were not considered. The applicant made a latest representation dt. 10.10.2019 for grant of family pension which is still pending for consideration.
- 3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.
- Mr. G. Dhamodaran takes notice for the respondents.
- 5. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider the representation dt. 10.10.2019 (Annexure A8) in accordance with

OA 291/2020

3

law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

13